

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY EIGHTH SESSION

# BAYALUSEEME DEVELOPMENT BOARD(AMENDMENT) BILL, 2025

(LA Bill No. 74 of 2025)

A Bill further to amend the Bayaluseeme Development Board Act, 1994.

Whereas it is expedient further to amend the Bayaluseeme Development Board Act, 1994 (Karnataka Act 38 of 1994) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India, as follows:-

- **1. Short title and commencement.-** (1)This Act may be called the Bayaluseeme Development Board (Amendment) Act, 2025.
  - (2) It shall come into force at once.
- **2. Amendment of section 3.-** In the Bayaluseeme Development Board Act, 1994 (Karnataka Act 38 of 1994)), in section 3, in sub-section (3), after clause (a), the following shall be inserted, namely:-

"(a-a) Members of the Karnataka Legislative Council who have selected District or Taluk as Nodal District or Taluk within the jurisdiction of the area of Bayaluseeme;"

## STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend the Bayaluseeme Development Board Act, 1994(Karnataka Act 38 of 1994) to include the Members of the Karnataka Legislative Council who have selected District or Taluk as Nodal Districts lie within the jurisdiction of the said area of the Bayaluseeme Development Board.

Hence, the Bill.

## FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure at this stage.

## D. SUDHAKAR

Minister for Planning and Statistics

#### M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

# ANNEXURE EXTRACT FROM THE BAYALUSEEME DEVELOPMENT BOARD ACT, 1994

#### (KARNATAKA ACT 38 OF 1994)

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- **3. Constitution of the Board.-** (3) The Board shall consist of the following members, namely:-
- (a) Members of the Parliament and the State Legislature representing a part or whole ofBayaluseemewhose constituencies lie within the jurisdiction of the Board;
- (b) the Adhyakshas of the Zilla parishads having jurisdiction over Bayaluseeme;
- (c) not exceeding ten persons nominated by the State Government of whom two persons shall be from amongst the persons belonging to Scheduled Castes and one from Scheduled Tribes;
  - (d) the Divisional Commissioner of each division in Bayaluseeme;
  - (e) the Secretary of the Board; and
  - (f) the Deputy Commissioner of each district in Bayaluseeme.

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